CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 189/MP/2019

Subject : Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampuya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India Limited to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's Project.

Date of Hearing : 28.6.2022

- Coram : Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Parampujya Solar Energy Private Limited (PSEPL)
- Respondent : Solar Energy Corporation of India Limited (SECI)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, PSEPL Shri Nitish Gupta, Advocate, PSEPL Ms. Parichita Chowdhury, Advocate, PSEPL Ms. Nipun Sharma, Advocate, PSEPL Shri M.G. Ramachandran, Sr. Advocate, SECI Ms. Tanya Sareen, Advocate, SECI Shri Shreedhar Singh, SECI Shri Shubham Mishra, SECI Ms. Neha Singh, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned senior counsel for the Respondent No. 1, SECI pointed that in the present case, the Petitioner has not impleaded the distribution licensee, Maharashtra State Electricity Distribution Company Limited (MSEDCL) as party to the Petition, with whom the back-to-back Power Sale Agreement has been entered into by SECI for re-sale of electricity purchased by SECI from the Petitioner's solar project. Accordingly, the Petitioner may be directed to implead MSEDCL as party to the present proceedings as has been done in the previous cases decided by the Commission.

3. In response, learned senior counsel for the Petitioner sought liberty to implead MSEDCL as party to the Petition.

4. After hearing the learned senior counsel for the parties, the Commission ordered as under:

(a) The Petitioner to implead MSEDCL as party to the Petition and file revised memo of party within a week.

(b) The Petitioner to serve copy of the Petition on MSEDCL and MSEDCL to file its reply to the Petition, if any, within three weeks after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by within three weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)